

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counter not filed.

Bench

I. For admission.

II. Counter filed.

III. Copy not served.

IV. AdJ to 13.3.02

12.3.02

Bench

Order No.11, dated 5.4.2002

Heard Shri N.R.Routray, the learned counsel for the applicant and Ms. C.Kasturi, the learned counsel for the Railways. With the consent of the learned counsel of both sides, the matter is taken up for final disposal at the stage of admission.

2. Services of casual labourers of the Railways were regularised with effect from 1.4.1973. It is the case of the applicant that he was entitled to a higher wage with effect from 1.4.1973; which has not yet been paid to him. He, having not been paid the differential amount from 1.4.1973, has filed the present Original Application. In the counter filed by the Respondent-Railways, it has been disclosed that the differential amount is being calculated and steps are being taken to pay them expeditiously within a period of six months. Mr.N.R.Routray, appearing for the applicant, states that the applicant has become extremely sick and is presently suffering in bed as a paralytic patient and, therefore, expeditious steps need be taken to pay his dues.

3. Having heard the learned counsel for both sides, the Respondents are directed to calculate the differential arrears payable to the applicant with effect from 1.4.1973 and disburse the same to him within a period of three months hence.

The O.A. is accordingly allowed.

No costs.

5
05/04/2002
(M.R.MOHANTY)
MEMBER (JUDICIAL)